

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.250 OF 2015

QUANTUM SECURITIES PVT. LTD. & OTHERS ... PETITIONER(S)

VERSUS

NEW DELHI TELEVISION LTD. ... RESPONDENT(S)

O R D E R

We have heard learned counsel for the parties.

We find no merit in the transfer petition.

The transfer petition is dismissed.

.....J.
(MADAN B. LOKUR)

.....J.
(PRAFULLA C. PANT)

NEW DELHI
JANUARY 31, 2017

ITEM NO.4

COURT NO.5

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s).250/2015

QUANTUM SECURITIES PVT. LTD. & OTHERS

Petitioner(s)

VERSUS

NEW DELHI TELEVISION LTD.

Respondent(s)

(With appln.(s) for stay of proceedings in Civil Suit No.284/2014
and office report)

Date : 31/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Denkar Singh, Adv.
Mr. Gagan Gupta, AOR

For Respondent(s) Mr. Anuj Shah, Adv.
Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is dismissed in terms of the
signed order.

Pending application is disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER

(Signed order is placed on the file)